NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 36 of 2017 in TP No. 6/111A/NCLT/AHM/2016 (New) CP No. 17/111A/CLB/MB/2010 (Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.05.2017

Name of the Company:

Vilas Keshav Shigwan

V/s.

Gujarat Natural Resources Ltd. & Ors.

Section of the Companies Act:

Section 111A of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS)		DESIGNATION	REPRESENTATION	SIGNATURE
1	VIJAY M. VAGHELA	ADVOCATE	PETITONEC	Væghlun
2.	KEYOOR BAKSHI	PLS	R-1	harmi

<u>ORDER</u>

Learned Advocate Mr. Vijay M Vaghela present for Applicant/ Original Petitioner. Learned PCS Mr. Keyur Bakshi present for Respondent no. 1. None present for other Respondents.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent.

This application is filed seeking direction to the Respondent no. 1

- (a) To produce the original specimen signature record and entire books of transfer maintained by the company.
- (b) Necessary books and records relating to letters dated 01.03.1998 addressed to the petitioner by the Respondent no. 1 company.
- (c) Copies of original transfer deeds and original share certificates and other consequential reliefs.

Perused the affidavit and reply affidavit and rejoinder.

Respondent no. 1 company took a plea that some of the shares could not be transferred since signature of the transferor differs with specimen signature of transferor and in that connection Respondent no. 1 company wrote letter dated 01.03.1998 to the petitioner.

It is the contention of the Applicant petitioner that those letter are fabricated.

In order to resolve the issue of affecting transfer of shares that remained to be transferred, the limitation aspect has to be looked into.

The letter of the company plays a vital role in deciding the limitation aspect.

The said letter written by the company is canvassed by the applicant as fabricated by the company.

In order to decide whether the company wrote letter to petitioner in 1998 or not and whether the signature of the transferor on the shares transfer forms in respect of the shares which are yet to be transferred is tallied with the specimen signature or not the there shall be direction to company to produce the record, if any, relating to the letters said to have been written by the company to the applicant and the specimen signature of the Transferor in respect of the shares that are yet to be transferred.

The prayer relating to the entire book of transfer of shares is not at all required to be called for the purpose of deciding the controversy in the main petition.

The company shall produce the records before Registry of this Tribunal within two weeks in sealed cover.

The other prayers in the application need not be considered at this stage.

The Application is disposed of accordingly. No order as to costs.

List the matter on 05.07.2017

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 17th day of May, 2017.